

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE  
GAZETTE OF INDIA

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)  
.....

New Delhi, the 22nd February, 1971.

NOTIFICATION  
INCOME TAX

NO. 50 (F.No.404/46/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-Act, 1961 (43 of 1961), the Central Government hereby authorises

- 1) Shri T. Girirajan
- 2) Shri S. Arul Bharathy
- 3) Shri S. Kulandaivelu
- 4) Shri A.B. Martin David and
- 5) Shri S.L. Narasimhan

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification which supercedes Notification No. 36 (F.No.16/94/69-ITCC) dated 1.5.1969 and Notification No. 122 (F.No.404/130/70-ITCC) dated 13.7.1970, shall come into force on the 1st March, 1971.

( R.D. Saxena )

Deputy Secretary to the Government of India .

The Manager,  
Government of India Press,  
New Delhi.

No. 50 (404/46/71-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to the Govt. of Tamil Nadu, Madras.
5. The Comptroller and Auditor General, New Delhi (25 copies)
6. The Accountant General, Tamil Nadu, Madras.
7. All Officers and Sections in Board's office.
8. Bulletin Section (3 copies).
9. Guard file.

( R.D. Saxena )  
Deputy Secretary to the Government of India